

## **RAJASTHAN HIGH COURT**

### **Best Practices for expeditious disposal of cases**

- The officers will observe punctuality of court hours. They will manage daily cause list so that no case is adjourned due to paucity of time and also the court hours are fully utilized and not lapsed for want of sufficient work.
- The officers will not take leaves in casual manner. They will apply for leave only in case of urgency when leave is unavoidable.
- The officers will ensure effective compliance of directions of Hon'ble Supreme court issued in Asian Resurfacing of Road Agency Pvt. Ltd. Vs. Central Bureau of Investigation (AIR 2018 SC 2039) regarding vacation of stay orders.
- Adherence of time limits prescribed for every stage of trial.
- The officers will not work just for achieving their quota but will focus on maximum disposal of cases through full trial. The number of cases decided through full trial will be taken into consideration while making annual appraisal of the officer.
- The officers will make physical verification of all cases to match with the figures reflected in CIS and NJDG.
- The officers will ensure timely updation of daily proceedings in CIS to confirm that there remains no undated case at the end of each working day.
- Order-sheets in more than 5 years and 10 years old cases will be invariably written or dictated by the officer himself and this task will not be left to the Reader of Court.
- Effective use of provisions in Code of Criminal Procedure, Code of Civil Procedure and other enactments including judicial verdicts to check delay tactics, unnecessary adjournments, frivolous and vexatious litigation, provisions related to time limit for various purposes and those related to expeditious disposal of cases.
- In view of Hon'ble Supreme Court's verdict in P. Ramachandra Rao's Vs. State of Karnataka (2002) 4 SCC 578, it is to be ensured that faster disposal may not cause injustice to litigating parties and quality must not be compromised in any condition for the sake of quantity.

## **Monitoring Mechanism**

- Weekly progress reports of disposal of more than 10 years old cases are obtained from all the District & Sessions Judges.
- The statements of disposal of more than 10 years old cases are uploaded on the website of High Court for encouragement, introspection and improvement.
- District Judges convene Bi-monthly meeting of judicial officers on last Friday of every month in which all the general issues are discussed by the Judicial Officers with emphasis on disposal of old cases.
- Periodical Interaction by District Judges and Chief Judicial Magistrates with all judicial officers posted in the District to discuss the issues and difficulties on need basis for effective implementation.
- Hon'ble Inspecting Judges have been requested to monitor the progress a disposal of old cases along with overall supervision of their respective judgship.
- Reports of Bi-monthly meetings are placed before Hon'ble Inspecting Judges.
- As per observations of Hon'ble Inspecting Judges, directions are issued for compliance.
- computer programme has been developed for logical analysis and assessment of performance of judicial officers in comparison to officers previously posted in same court in similar circumstances.

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